(d) if so, the steps taken by Government to ensure that women empowerment programmes are effectively implemented?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Yes, Madam.

- (b) The overall aim of the proposed Mission is to strengthen the processes that promote economic and social development of women. Convergence of activities of multi disciplinary nature and cross cutting holistic sectoral policies is an important ingredient in Mission mode approach. It is envisaged that the proposed Mission would set goals and monitor achievements while participating Ministries and State Governments will continue to implement the programmes and schemes.
  - (c) No, Madam
  - (d) Does not arise.

## Welfare of girl child

2570.SHRI S. ANBALAGAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government is implementing any schemes for the welfare and development of girl child:
- (b) if so, the details thereof including the status of implementation such as the number of girls benefited during each of the last three years, State wise;
  - (c) whether any financial allocation has been made for these schemes during 2009-10;
  - (d) if so, the details thereof, State-wise;
- (e) whether Government is aware that generally parents give preference to male child than the female child; and
  - (f) if so, the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Yes Sir, the Ministry of Women and Child Development is implementing a number of schemes for the welfare and development of the girl child. Dhanalakshmi"- a Scheme for conditional Cash Transfer for the Girl Child is being implemented on a pillot basis in eleven blocks in seven States since 2008-09. The scheme provides for cash transfers to the family of a girl child on fulfilling certain conditionality relating to registration of birth, immunization, enrolment and retention in school till class VIII; and an insurance coverage if the girl remains

unmarried till the age of 18. The number of girls who are expected to benefit under the scheme, as reported by the state governments concerned, during 2008-09, is given in Statement-I (See below).

The Scheme of Kishori Shakti Yojana (KSY) is being implemented in 6118 Integrated Child Development Scheme (ICDS) projects for adolescent girls (11 to 18 years) using the infrastructure of ICDS for addressing the needs of self development, nutrition and health status, literacy and numerical skills, vocational skills, etc of adolescent girls, State-wise beneficiaries covered under KSY during the last three years are given in the Statement-II (See below).

The Scheme of Nutrition Programme for Adolescent Girls (NPAG) is being implemented on a Pilot Project basis in 51 districts in the country. Undernourished adolescent girls in the age group of 11-19 years are provided free food grains @ 6 kg. per beneficiary per month. State-wise beneficiaries covered under NPAG during the last three years are given in the Statement-III (See below).

(c) and (d) During the year 2009-10, Rs. 10.00 crores has been allocated for Dhanalakshmi Scheme. State wise allocation will depend upon the proposals sent by the State Governments.

Total funds earmarked for States for Kishori Shakti Yojana is Rs.71.30 crores for 2009-10. Funds are released at the rate of Rs. 1.1 lakh per project per annum to the States/UTs.

Total funds earmarked for Nutrition Programme for Adolescent Girls for 2009-10 is Rs. 162.77 crore and State wise allocations are based on expected number of beneficiaries in each State.

(e) and (f) All the Schemes mentioned at (a & b) above are expected to encourage the families to retain the girl child.

Statement-I

Expected no. of beneficiaries during 2008-09 under Dhanalakshmi Scheme

States	No of Girls expected to benefit
Punjab	12,119
Chhattisgarh	24,493
Orissa	10,616
Andhra Pradesh	29,502
Jharkhand	2,825
Total:	79,555
Total:	79,555

Statement-II

State-wise number of Girls benefitted under Kishori Shakti Yojana

during the last three years

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			2798	2798	2798	2636	2636		2636	Chandigarh*	32
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			N <sub>D</sub>	N.	N	N	N.	N.	N	Pondicherry	38
1575	8745	4480	3728	8856	606	3142	6423	2324	564	Delhi	28
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Statement-III
State-wise beneficiaries covered under NPAG during the last 3 years

A.IS	lo State/UTs	2006-07 No. of girls received food grains	2007-08 No. of girls received food grains	2008-09 No. of girls received food grains
1	2	3	4	5
1	Andhra Pradesh	430056	220843	NR
2	Arunachal Pradesh	1040	NR	NR
3	Assam	NR	NR	NR
4	Bihar	113103	NR	NR
5	Chhattisgarh	93911	NR	NR
6	Goa	NR	NR	9675
7	Gujarat	126796	27169	NR
8	Haryana	11817	NR	NR
9	Himachal Pradesh	56769	NR	NR
10	Jammu & Kashmir	52008	NR	NR
11	Jharkhand	NR	NR	NR
12	Karnataka	73606	NR	NR
13	Kerala	107941	125737	92345
14	Madhya Pradesh	52675	91495	249948
15	Maharashtra	63094	387887	203124
16	Manipur	NR	NR	9013
17	Meghalaya	NR	NR	2750
18	Mizoram	3400	NR	NR
19	Nagaland	33263	NR	NR
20	Orissa	190138	NR	NR
21	Punjab	25776	26844	29381
22	Rajasthan	107981	104051	161030
23	Sikkim	5555	3700	NR
24	Tamil Nadu	NR	NR	NR

1	2	3	4	5
25	Tripura	NR	NR	NR
26	Uttar Pradesh	NR	60286	NR
27	Uttaranchal	NR	56496	NR
28	West Bengal	NR	NR	NR
29	Andaman & Nicobar	NR	NR	NR
30	Chandigarh	NR	7027	NR
31	Daman & Diu	Nil		
32	D & N Haveli	8611	NR	NR
33	Delhi	19821	15804	14164
34	Lakshadweep	NR	NR	NR
35	Pondicherry	0	3602	NR
	Total:	1577361	1130941	771430

12.00 Noon

(MR. DEPUTY CHAIRMAN in the Chair)

## PAPERS LAID ON THE TABLE

## Reports of Law Commission of India

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (a) Two Hundred and Twenty-fourth Report of the Law Commission of India on Amendment of Section 2 of the Divorce Act, 1869 enabling Non-domiciled Estranged Christian Wives to seek Divorce. [Placed in Library. See No. L.T. 457/15/09]
- (b) Two Hundred and Twenty-fifth Report of the Law Commission of India on Amendment of Sections 7, 7A and 7B of Industrial Disputes Act, 1947 making Advocates Eligible to man Labour Courts and Industrial Tribunals. [Placed in Library. See No. L.T. 458/15/09]

## जनजातीय कार्य मंत्रालय का परिणामी बजट (2009-10)

जनजातीय कार्य मंत्री (श्री कांतिलाल भूरिया) : उपसभापित महोदय, मैं आप की अनुमित से वर्ष 2009-10 के लिए जनजातीय कार्य मंत्रालय के संबंध में परिणामी बजट की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं। [Placed in Library. See No. L.T. 496/15/09]

- I. Report and Accounts (2007-08) of NIFTEM, New Delhi and related papers
- II. Outcome budget (2009 10) of the Ministry of Food Processing Industries

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): Sir, I lay on the Table :